

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO. IV, NEW DELHI**

**Item No. 5  
(IB)-3190(ND)2019**

**Under Section: 9 of IBC.**

**In the matter of:**

M/s Wishwa Mittar Bajaj & Sons  
Vs.  
Shipra Estate Ltd.

**....Applicant**

**....Respondent**

**Order delivered on 03.12.2019**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,  
HON'BLE MEMBER (T)**

For the Applicant : Mr. Raghvendra. M. Bajaj, Adv.  
Mr. Shreyas Mehrotra, Adv.  
Mr. Agnish Aditya  
For the Respondent :

**ORDER**

Issue Notice as to why the application for initiating the CIRP should not be admitted against the corporate debtor. Process dasti as well as through all modes. For further consideration on 09.01.2020.

**Sd/-**

**(HEMANT KUMAR SARANGI)  
MEMBER (TECHNICAL)**

**Sd/-**

**(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**

Vaishali